

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No87/95.....

Kishan Lal Chholak UOI & Ors.

Versus.....

Date of Order	Orders
<p>1.11.2000</p> <p><i>Received copy by Mr. P. P. Mathur on 3.11.2000</i></p> <p><i>Kishan Lal Chholak</i></p> <p><i>S. K. Agarwal</i></p> <p><i>21/11/00</i></p> <p><i>224/2000</i></p>	<p>Mr.F.P.Mathur - Proxy of Mr.R.N.Mathur - Counsel for applicant.</p> <p>Mr.S.S.Hasan - Counsel for respondents.</p> <p>The main relief claimed by the applicant in this O.A was to seek promotion on the post of CTI on the basis of seniority in the upgraded scheme. The counsel for the respondents submits that the applicant has already been promoted vide order dated 19.2.2000 on the post of CTI scale Rs.6500-10500(R.F) on regular basis and posted at Bandikui. He further submits that in another O.A No.12/97 filed by the applicant, an interim reply to this effect has already been filed.</p> <p>In view of the submissions made by the learned counsel for the respondents, the counsel for the applicant seeks to withdraw the O.A with the liberty to file a fresh O.A, if so advised.</p> <p>In view of the above, we dispose of the O.A as withdrawn with the liberty to file a fresh O.A, if so advised.</p> <p>No order as to costs.</p> <p><i>(Signature)</i> (N.P.Nawani) Member (A).</p> <p><i>(Signature)</i> (S.K.Agarwal) Member (J).</p>